

RAJASTHAN HIGH COURT

PA/RG/Misc./2021

Date – 19.04.2021

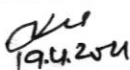
NOTIFICATION

For effective containment of rapid spread of Covid-19, the State Government has issued order dated 18.04.2021 and prohibited various activities from 19.04.2021 to 03.05.2021 including closure of work places, commercial establishments and markets. In view of this order and considering the extreme grave situation, in supersession of all previous directions, following directions are issued for functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 19.04.2021 to 03.05.2021:-

1. Rajasthan High Court Jodhpur and Jaipur Bench shall function only through video conferencing for urgent matters instituted in the year 2021 with the exception that any other matter may be taken up with the permission of Hon'ble Court.
2. Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as directed by Hon'ble the Chief Justice for hearing of the urgent matters.
3. Morning court timings as per this office Notification No. 02/E.V./2021 dated 01.03.2021 shall be observed for hearing of cases.
4. Filing of fresh urgent matters shall be made through E-filing on E-filing portal as per Notification dated 08.04.2020 available on the website of Rajasthan High Court with the condition to submit hard-copy file within 7 days of resuming regular functioning. The link of E-filing portal (<https://efiling.ecourts.gov.in/raj>) is available on the Home Page of web site of Rajasthan High Court in eServices Menu. User Guide and Help Videos for E-filing are available on the E-filing portal.
5. Filing may also be made through following dedicated email addresses and on whatsapp numbers with the condition to submit hard-copy file within 7 days of resuming regular functioning:-


	Email Address	Whatsapp Number
Jodhpur	urgentlisting.jodh@hcraj.nic.in	8279081463
Jaipur Bench	urgentlisting.jaipur@hcraj.nic.in	8279081619

6. Filing through email or whatsapp shall be entertained only when scanned PDF copy of the application/petition/appeal is submitted. Learned Advocates must ensure that filing is made only through one mode i.e.


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either e-filing or email or whatsapp.

7. The request for listing of urgent cases for next day may be made upto 09.30 am through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (www.hcraj.nic.in). The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
8. The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.
9. All interim orders expiring between 20.04.2021 to 03.05.2021 shall remain extended till next date.
10. Prescribed limitation for filing petitions/application/suits/appeals etc. shall stand extended w.e.f. 20.04.2021 till 03.05.2021.
11. Certified copies of effective orders/judgments shall be sent to the concerned court through email. A copy thereof shall also be sent on the registered email address of concerned learned Advocates.
12. Payment of Court Fees may be made through E-Pay facility, the link of which (<https://pay.ecourts.gov.in/epay>) is available on Home Page of web site of Rajasthan High Court in eServices Menu.
13. Learned Advocates are exempted from wearing Coat and Gown during hearing of cases during virtual hearing.
14. Video conferencing shall be through 'Cisco Webex Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
15. The Meeting Number for video conferencing shall be sent to all the learned Advocates whose cases are listed in Cause List. The Meeting Numbers will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
16. Learned Advocates may check their mobile number and email address registered in High Court CIS by using the option 'Advocate details' in e-Services Menu on Home Page of the web site of Rajasthan High Court (www.hcraj.nic.in). If they require any change, addition or updation, they may send email on dedicated email addresses as shown on the web site.


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